



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade / विदेश व्यापार महानिदेशालय

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Nov/202223/13

DATED: 08/12/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Nov/202223/13 dated 08/12/2022 of Norms Committee - IV for the year 2022-23 was held on 08/12/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GALAXY IMPEX (INDIA)
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000967AM14
RA File Number	132404000039 AM14
Licence No and Date	1310045266/03/12/2013
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	2 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000979AM14
RA File Number	332404000014 AM14
Licence No and Date	3310028960/11/02/2014
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	3 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM REVIW00342933AM22
RA File Number	039504000624 AM19
Licence No and Date	0310824114/01/10/2018
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).

Case No.	4 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	SURYA PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001118AM19
RA File Number	082404000312 AM19
Licence No and Date	0810144159/24/12/2018
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	5 / NC/4/MEET/Nov/202223/13
Case Status	Case Rejected
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000804AM19
RA File Number	052304000413 AM19
Licence No and Date	0510409107/27/12/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 01.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	6 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000793AM19
RA File Number	062404000059 AM19
Licence No and Date	0610039084/08/01/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
PROSULFOCARB TECHNICAL	1 Kg	DI-N-PROPYLAMINE	0.480 Kg
		AMMONIUM THIOCYNATE	0.390 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	7 / NC/4/MEET/Nov/202223/13
Case Status	Case Rejected
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM REVIW00343004AM22
RA File Number	039504001336 AM19
Licence No and Date	0310828341/15/04/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm did not appear for the Personal Hearing dated 08.12.2022. Hence, the committee decided to reject the case.	

Case No.	8 / NC/4/MEET/Nov/202223/13
Case Status	Case Rejected
Party Name	TIKI TAR DANOSA (INDIA)PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000254AM20
RA File Number	342404000054 AM20
Licence No and Date	3410045276/10/07/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.01.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	9 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000356AM20
RA File Number	052404000324 AM20

Licence No and Date	0510411744/04/09/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	10 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000436AM20
RA File Number	039504000724 AM20
Licence No and Date	0310832332/18/10/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. % Active content without power oil in export. 2. Stoichiometric balance on the basis of molar weight and yield to arrive at the quantity of import item 1 to 3. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	11 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000635AM20
RA File Number	039504000998 AM20
Licence No and Date	0310834139/14/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 11.11.2021 1. Complete chemical reactions, Mol. Weight and % yield on molar basis. . Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	12 / NC/4/MEET/Nov/202223/13
----------	------------------------------

Case Status	Case Rejected
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000647AM20
RA File Number	039404000857 AM20
Licence No and Date	0310834295/17/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 01.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	13 / NC/4/MEET/Nov/202223/13
Case Status	Case Rejected
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000652AM20
RA File Number	022404000171 AM20
Licence No and Date	0210209713/24/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 13.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	14 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000681AM20
RA File Number	039504001066 AM20
Licence No and Date	0310834679/06/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	15 / NC/4/MEET/Nov/202223/13
----------	------------------------------

Case Status	Case Withdrawn
Party Name	SOHUM ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000766AM20
RA File Number	072404000267 AM20
Licence No and Date	0710116237/10/03/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has surrendered the license and informed NC via email dated 12.12.2022. Hence, the committee decides to withdraw the case.	

Case No.	16 / NC/4/MEET/Nov/202223/13		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		
HQ File Number	018305000813AM21		
RA File Number	052404000015 AM21		
Licence No and Date	0510414070/27/04/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FLUROXYPYR MEPTYL 18% EC	1 Kg	FLUROXYPYR MEPTYL TECHNICAL 97% MIN	0.1836 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	17 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000894AM21
RA File Number	039404000144 AM21
Licence No and Date	0310836636/11/06/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).

Case No.	18 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000912AM21
RA File Number	039404000177 AM21
Licence No and Date	0310836764/19/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	19 / NC/4/MEET/Nov/202223/13
Case Status	Case Withdrawn
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000914AM21
RA File Number	039504000170 AM21
Licence No and Date	0310836788/22/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number NC/4/MEET/Jul/202122/4 dated 14.07.2021. Hence, the committee decided to withdraw the case.	

Case No.	20 / NC/4/MEET/Nov/202223/13
Case Status	Case Rejected
Party Name	CHEMELYNE SPPECIALITIES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000925AM21
RA File Number	332404000035 AM20
Licence No and Date	3310030701/26/06/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on	

21.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	21 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	HI-TECH CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000930AM21
RA File Number	022404000033 AM21
Licence No and Date	0210209946/30/06/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to ask for the comments from the Ministry of Steel. Letter is to be issued. Hence, The Committee decided to defer the case.	

Case No.	22 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000948AM21
RA File Number	132404000020 AM21
Licence No and Date	1310049619/07/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Difference between import and export items. 2. Manufacturing process, giving weight of export item in Kg/MT or Cubic Meter. 3. Function of each import item in manufacturing the export item with calculation for quantity required. 4. To fill details of imported and indigenous items in 4 E annexure. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305000973AM21

RA File Number	342404000102 AM21
Licence No and Date	3410046230/21/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	24 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001020AM21
RA File Number	052404000234 AM21
Licence No and Date	0510414956/20/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	25 / NC/4/MEET/Nov/202223/13		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		
HQ File Number	018305001044AM21		
RA File Number	022404000068 AM21		
Licence No and Date	0210210071/01/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
THIAMETHOXAM 14.1% + LAMBDA CYHALOTHRIN 10.6% SC	1 Kg	THIAMETHOXAM TECHNICAL	0.141 Kg

		LAMBDA CYHALOTRIN TECHNICAL	0.106 Kg
--	--	--------------------------------	----------

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	26 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001053AM21
RA File Number	052404000266 AM21
Licence No and Date	0510415118/04/09/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	27 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001059AM21
RA File Number	039404000405 AM21
Licence No and Date	0310838165/09/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the norms applied by the firm do not match the chemistry given by the firm. Hence, the committee decided to call the Firm for PH.

Case No.	28 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001065AM21
RA File Number	052404000272 AM21

Licence No and Date	0510415169/10/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	29 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001066AM21
RA File Number	052404000278 AM21
Licence No and Date	0510415170/10/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	30 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001081AM21
RA File Number	082404000183 AM21
Licence No and Date	0810148585/17/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	31 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022

HQ File Number	018305001084AM21		
RA File Number	052404000292 AM21		
Licence No and Date	0510415265/18/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FIPRONIL 800 WG (BARAO)	1 Kg	FIPRONIL TECHNICAL 95%	0.846 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	32 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001094AM21
RA File Number	052404000297 AM21
Licence No and Date	0510415312/24/09/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	33 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001097AM21
RA File Number	052404000311 AM21
Licence No and Date	0510415315/25/09/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	34 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001100AM21
RA File Number	062404000041 AM21
Licence No and Date	0610039626/25/09/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PROSULFOCARB TECHNICAL	1 Kg	DI-N-PROPYLAMINE	0.480 Kg
		AMMONIUM THIOCYANATE	0.390 Kg
		BENZYL CHLORIDE	0.496 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	35 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 17.02.2022.

1. COA of import item indicating content of other material.
2. Use of import item no. 2,3 and 4 in production process.
3. Comm. Value of by-product Alumina.
4. Last 2 year production/consumption data certified by GST.

Hence, the Committee decided to defer the case. (Reminder letter issued on 12.12.2022).

Case No.	36 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001128AM21
RA File Number	052404000336 AM21
Licence No and Date	0510415442/08/10/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	37 / NC/4/MEET/Nov/202223/13		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		
HQ File Number	018305001138AM21		
RA File Number	052404000346 AM21		
Licence No and Date	0510415479/13/10/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
CYPROCONAZOLE 8% + PROPICONAZOLE 25% EC	1 Kg	CYPROCONAZOLE TECHNICAL 95% MINIMUM	0.085 Kg

		PROPICONAZOLE TECHNICAL 95% MINIMUM	0.2657 Kg
--	--	--	-----------

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	38 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001154AM21
RA File Number	082404000199 AM21
Licence No and Date	0810148873/23/10/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).

Case No.	39 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001160AM21
RA File Number	082404000248 AM21
Licence No and Date	0810148882/26/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	40 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001188AM21
RA File Number	052404000408 AM21

Licence No and Date	0510415778/09/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
CARBENDAZIM 50% SC	1 Kg	CARBENDAZIM TECHNICAL 98% MIN	0.5153 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	41 / NC/4/MEET/Nov/202223/13		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		
HQ File Number	018305001189AM21		
RA File Number	052404000407 AM21		
Licence No and Date	0510415779/09/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
MESOTRIONE 48% SC (W/V)	6700 Kg	MESOTRIONE 98% TECHNICAL	2739.33 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	42 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001209AM21
RA File Number	039404000566 AM21
Licence No and Date	0310839522/12/11/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by reminder on 07.09.2022 and on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 08.12.2022).

Case No.	43 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001210AM21
RA File Number	039504000518 AM21
Licence No and Date	0310839523/12/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. % Dye content in export. 2. C.I. No of the Export. 3. Complete and balanced chemical reaction, molecular weight, and % yield. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	44 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	MORESCO HM&LUB INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001223AM21
RA File Number	082404000297 AM21
Licence No and Date	0810149086/19/11/2020
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms with 5 % wastage as under:- Export Item: Hot Melt Adhesive A Qty: 900 MT (or 900,000Kg) Import Items:	

S. No.	Item Description	Qty. Recommended per kg
1.	ANTIOXIDANT (Rubber Chemical)	0.00516 kg
2	SYNTHETIC RUBBER	0.24067 kg
3	HYDROCARBON RESIN / PETROLEUM RESIN	0.54116 kg
4	OLEFIN COPOLYMER/ETHYLENE- PROPYLENE COPOLYMER	0.00896 kg
5	UV ABSORBER	0.00072 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	45 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	018305001219AM21
RA File Number	039404000565 AM21
Licence No and Date	0310839603/19/11/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of the application has been received and file is sent to technical expert for examination. Hence, the committee decided to defer the case.	

Case No.	46 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM REVIW00001602AM23
RA File Number	05AA04020407 AM21
Licence No and Date	0511000425/24/12/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to cue from SION H-302 and ratify the norms as	

under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	SINGLE SIDE DECORATIVE LAMINATES (WITHOUT BARRIER PAPER) THICKNESS 4.00 MM (Wt. = 5.8000 Kg/Sq.Mtr. +/- 2.5%) (AS PER APPLICATION)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (50 GSM - 150 GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER (18 GSM - 50 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	METHANOL	0.398 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	B.O.P.P. FILM	0.011 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1.The above norms has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper

to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of Decorative Laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness of 4 mm

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	47 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00053298AM21
RA File Number	03AA04015185 AM21
Licence No and Date	0311000648/04/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	48 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GANPATI INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00059597AM21

RA File Number	05AA04022917 AM21
Licence No and Date	0511000706/11/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	49 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00067246AM21
RA File Number	03AA04014708 AM21
Licence No and Date	0311001135/21/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. COA of import item indicating % purity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	50 / NC/4/MEET/Nov/202223/13		
Case Status	Case Approved		
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		
HQ File Number	HQRNORM APPLY 00087246AM21		
RA File Number	03AA04022144 AM21		
Licence No and Date	0311001789/19/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

Acid Red 18 (Food Red 7), Ponceau 4 R (C.I. No.16255)	1 Kg	SODIUM NAPHTHIONATE	0.442 Kg
		SODIUM NITRITE	0.127 Kg
		BETA NAPHTHOL	0.426 Kg
		SODA ASH	0.288 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	51 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00030430AM22
RA File Number	03AA04008182 AM22
Licence No and Date	0311003487/30/04/2021

Norms Committee Decision:

51. The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-

Export Item	Quantity	Import item	Quantity
ETHYLENE THIOUREA 75 GP (ETU 75 GP) (75% ETHYLENE THIOUREA + 25% Elastomers)	10000.0 Kg	ETHYLENE THIOUREA(ETU)	7500.0 Kg
		ETHYLENE PROPYLENE DIENE MONOMER(EPDM)	1200.0 Kg
		ETHYLENE VINYL ACETATE(EVA)	800.0 Kg
		STYRENE-BUTADIENE RUBBER(SBR)	300.0 Kg
		PROCESS OIL	200.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	52 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00112866AM22
RA File Number	03AA04020302 AM22
Licence No and Date	0311004543/11/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 29.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	53 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was decided to call the firm for Personal Hearing along with the document showing material balance between import and export on solid content basis.	

Case No.	54 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00141899AM22
RA File Number	09AA04008074 AM22
Licence No and Date	0911001231/19/07/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A-2866 and ratify the norms as under:- Export Item Name: SELF ADHESIVE PAPER (160 GSM +/- 10%) THERMAL TRANSFER Quantity: 2000000.0 Sq. Mt	

Import Items:

S.No.	Item Description	Quantity recommended
1.	THERMAL PAPER Various Grades-70 GSM +/- 10%- various widths	2080000.0 Sq. Mt
2.	Release Base Paper - Various Colours- 60 GSM +/- 10% - Glassine - various widths	2080000.0 Sq. Mt
3.	ADHESIVE (55% SOLID +/- 10% WATER BASED)	84,000 Kg
4.	Silicon	Not allowed, as no past consumption data is given and it is also not mentioned in SION.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	55 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00151077AM22
RA File Number	03AA04054084 AM22
Licence No and Date	0311005769/30/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Acid Red 18 (Food Red 7), Ponceau 4 R (C.I. No.16255)	1 Kg	SODIUM NAPHTHIONATE	0.442 Kg
		SODIUM NITRITE	0.127 Kg
		BETA NAPHTHOL	0.426 Kg
		SODA ASH	0.288 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	56 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GANPATI INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00153909AM22
RA File Number	05AA04064869 AM22
Licence No and Date	0511003982/04/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM REVIW00001641AM23
RA File Number	05AA04077699 AM22
Licence No and Date	0511004648/10/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	58 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM REVIW00001634AM23
RA File Number	05AA04080382 AM22

Licence No and Date	0511004731/14/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	59 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM REVIW00001653AM23
RA File Number	05AA04081566 AM22
Licence No and Date	0511004801/17/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	60 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00273987AM22
RA File Number	05AA04097546 AM22
Licence No and Date	0511006627/03/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	61 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	MORESCO HM&LUB INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00322493AM22
RA File Number	08AX04000239 AM22
Licence No and Date	0811003799/18/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-

Export Item: Hot Melt Adhesive A

Qty: 660 MT (or 660,000Kg)

Import Items:

S. No.	Item Description	Qty. Recommended per kg
1.	ANTIOXIDANT (Rubber Chemical)	0.00415 kg
2	SYNTHETIC RUBBER	0.24067 kg
3	HYDROCARBON RESIN / PETROLEUM RESIN	0.54116 kg
4	OLEFIN COPOLYMER/ETHYLENE- PROPYLENE COPOLYMER	0.00896 kg
5	UV ABSORBER	0.00072 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	62 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00329170AM22
RA File Number	08AX04000298 AM22
Licence No and Date	0811003840/24/01/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).

Case No.	63 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00347479AM22
RA File Number	03AX04000803 AM22
Licence No and Date	0311011215/08/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	64 / NC/4/MEET/Nov/202223/13	
Case Status	Case Approved	
Party Name	GREENLAM INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022	
HQ File Number	HQRNORM REVIW00001609AM23	
RA File Number	05AX04001011 AM22	
Licence No and Date	0511009448/18/02/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to take cue from SION H-302 and ratify the norms as under:-		
Export Item:		
Sl. No.	Item Description	Quantity (KG)
1	SINGLE SIDE DECORATIVE LAMINATES (WITHOUT BARRIER PAPER) THICKNESS 4.00 MM (Wt. = 5.8000 Kg/Sq.Mtr. +/- 2.5%)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

	AS PER APPLICATION/ADVANCE AUTHORISATION	
Import Item:		
Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (50 GSM - 150 GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER (18 GSM - 50 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	METHANOL	0.398 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	B.O.P.P. FILM	0.011 KG OR APPLIED QUANTITY WHICHEVER IS LESS
Note: 1. The above norms have been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%. 2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula: AxB/C Where A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%. B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported. C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness. 3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of Decorative Laminates to be exported. 4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative		

laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness of 4 mm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	AGRISOL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00375789AM22
RA File Number	09AX04000200 AM22
Licence No and Date	0911002616/04/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ACETAMPIRID 20% SP(ACETAMPIRID 20% SP)	1 Kg	2 CHLORO 5 CHLORO METHYL PYRIDINE(CCMP)75%	0.250 Kg
		Ethyl N Cyanoethanimidate 99%	0.107 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	66 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00000524AM23
RA File Number	03AX04000488 AM23
Licence No and Date	0311014315/02/05/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Kindly provide the copy of similar norms approved by the committee as you have stated that earlier,

similar norms were approved.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	67 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	HILITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00000660AM23
RA File Number	05AX04000328 AM23
Licence No and Date	0511012327/09/05/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Composition of Beater Jointing Sheets.
2. Complete calculation for the requirement of all the raw materials (both imported and indigenous) indicating net content and wastage separately
3. Production of export item vis-à-vis consumption of all the raw materials for the last 3 years duly certified by CA and also to give application /use of export item. .

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	68 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00001174AM23
RA File Number	10AX04000071 AM23
Licence No and Date	1011001167/03/06/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	69 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00001289AM23
RA File Number	05AX04000692 AM23
Licence No and Date	0511013105/09/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	70 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00001289AM23
RA File Number	05AX04000692 AM23
Licence No and Date	0511013105/09/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	71 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00001531AM23
RA File Number	03AX04001859 AM23
Licence No and Date	0311015687/21/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	72 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00001718AM23
RA File Number	03AX04001818 AM23
Licence No and Date	0311015950/28/06/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	73 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00001825AM23
RA File Number	03AX04002001 AM23
Licence No and Date	0311016060/04/07/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	74 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00001826AM23

RA File Number	03AX04002000 AM23
Licence No and Date	0311016061/04/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	75 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	CANPEX CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00001830AM23
RA File Number	31AX04000091 AM23
Licence No and Date	3111001495/04/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Manufacturing process indicating stage wise wastage of raw material. 2, COA report of both import and export item. 3. Calculation for the requirement of for the manufacturing of export item indicating wastage separately if any.. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00001861AM23
RA File Number	10AX04000110 AM23
Licence No and Date	1011001239/05/07/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC-VI. Hence, the committee decided to transfer the case to NC-VI.	

--

Case No.	77 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00001951AM23
RA File Number	03AX04001999 AM23
Licence No and Date	0311016226/11/07/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	78 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002117AM23
RA File Number	05AX04001121 AM23
Licence No and Date	0511013823/18/07/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Azoxystrobin 20%+Difenoconazole 12.5% SC(Azoxystrobin 20%+Difenoconazole 12.5% SC)	1 Liter	Azoxystrobin technical 93%	0.219 Kg
		Difenoconazole technical 95%	0.134 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	79 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred

Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002162AM23
RA File Number	10AX04000125 AM23
Licence No and Date	1011001273/20/07/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC VI. Hence the committee decided to transfer the case to NC VI.	

Case No.	80 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002232AM23
RA File Number	03AX04002401 AM23
Licence No and Date	0311016567/25/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Production/ Consumption data for last 1 year duly certified by GST. 2. Copy of any earlier approved case by the NC for same item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	81 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002232AM23
RA File Number	03AX04002401 AM23
Licence No and Date	0311016567/25/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Production/ Consumption data for last 1 year duly certified by GST.	

2. Copy of any earlier approved case by the NC for same item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	82 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002318AM23
RA File Number	03AX04002012 AM23
Licence No and Date	0311016644/28/07/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for Personal Hearing along with following information:	
1. Applied norms for Propargyl Alcohol varies norms from 0.432 Kg to 0.559 Kg for 1 Kg export. 2. Molecular weight of export item not given with the chemistry.	

Case No.	83 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002336AM23
RA File Number	03AX04002501 AM23
Licence No and Date	0311016693/29/07/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	84 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	SOHUM ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022

HQ File Number	HQRNORM APPLY 00002445AM23
RA File Number	07AX04000584 AM23
Licence No and Date	0711004834/03/08/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item: OAK WOOD VENEER -wood Veneer Oak 3 Strip (of thickness 0.6 MM and size 1207x 205 MM) Qty.: 88,000.0 Sq. Meter Import Item: OAK WOOD VENEER - EUROPEAN OAK SHORTS RUSTIC (of thickness 0.6 MM) Qty.: 180,400.0 Sq. Meter RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	85 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002608AM23
RA File Number	03AX04002270 AM23
Licence No and Date	0311017130/11/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	86 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002884AM23
RA File Number	05AX04001501 AM23
Licence No and Date	0511014592/01/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. COA of import item from foreign supplier for the present AA.

2. Density of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	87 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002885AM23
RA File Number	05AX04001562 AM23
Licence No and Date	0511014595/01/09/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	88 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002888AM23
RA File Number	10AX04000150 AM23
Licence No and Date	1011001326/01/09/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case pertains to NC VI. Hence the committee decided to transfer the case to NC VI.	

Case No.	89 / NC/4/MEET/Nov/202223/13
Case Status	Case Approved
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00002926AM23
RA File Number	31AX04000153 AM23

Licence No and Date	3111001672/02/09/2022		
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PIGMENT YELLOW 62 C.I.NO.13940(PY 62)	1 Kg	SODIUM NITRITE	0.120 Kg
		CAUSTIC SODA	0.08 Kg
		ACETO ACETYL ORTHO TOULIDINE (AAOT)	0.311 Kg
		ACETIC ACID	0.120 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	90 / NC/4/MEET/Nov/202223/13		
Case Status	Case Approved		
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		
HQ File Number	HQRNORM APPLY 00002956AM23		
RA File Number	31AX04000154 AM23		
Licence No and Date	3111001675/06/09/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PIGMENT YELLOW 13 (C.I.NO: 21100)(PY 13)	1 Kg	3:3 DICHLORO BENZIDINE DIHYDROCHLORIDE (DCBH)	0.373 Kg
		ACETO ACET META XYLIDIDE	0.494 Kg
		SODIUM NITRITE	0.165 Kg

		CAUSTIC SODA	0.345 Kg
--	--	--------------	----------

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	91 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00003487AM23
RA File Number	05AX04001693 AM23
Licence No and Date	0511015095/30/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Reason for asking different GSM and more quantity of Base Paper/tissue paper than SION fixed at SION H-302 for the same description of export item.
2. Complete calculation of requirement of raw material/s per MM thickness with justification of higher quantity of raw material/s, if any.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	92 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	VIJAYNAGAR BIO-TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00003488AM23
RA File Number	26AX04000053 AM23
Licence No and Date	2611000724/30/09/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).

Case No.	93 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	L S CHEMICALS AND PHARMACEUTICALS
Meeting Number	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022

and Date	
HQ File Number	HQRNORM APPLY 00003545AM23
RA File Number	03AX04003408 AM23
Licence No and Date	0311018374/06/10/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	94 / NC/4/MEET/Nov/202223/13		
Case Status	Case Approved		
Party Name	INDIA GELATINE AND CHEMICALS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		
HQ File Number	HQRNORM APPLY 00003595AM23		
RA File Number	03AX04003422 AM23		
Licence No and Date	0311018441/09/10/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-			
Export Item	Quantity	Import item	Quantity
GELATINE(GELATINE)	1 Kg	GEL BONES	5.747 Kg
NOTE: 1.The firm will be holding valid import permit from department of Animal Husbandry and Dairying (DAHDF) for the above import.			
2 Above norms are subject to import Policy and veterinary certification for import of crushed bones/Gel bones for Gelatin/Ossian production.			
3. Above norms are valid for present AA only.			
RA concerned may check the above condition and their compliance before redemption of AA.			

Case No.	95 / NC/4/MEET/Nov/202223/13		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		

HQ File Number	HQRNORM APPLY 00003615AM23		
RA File Number	03AX04003527 AM23		
Licence No and Date	0311018483/10/10/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Bifenthrin Technical 98% Min(Bifenthrin Technical 98% Min)	1 Kg	Bifenthrin Alcohol (CHEMICAL NAME: 2-METHYL-3-BIPHENYL METHANOL)	0.474 Kg
		Lambda Cyhalothric Acid	0.601 Kg
RA concerned may check the above condition and their compliance before redemption of AA.			

Case No.	96 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00003609AM23
RA File Number	03AX04003461 AM23
Licence No and Date	0311018470/10/10/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for Personal Hearing along with following information:	
1. Applied norms for Propargyl Alcohol varies norms from 0.432 Kg to 0.559 Kg for 1 Kg export.	
2. Molecular weight of export item not given with the chemistry.	

Case No.	97 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GANPATI INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00003613AM23
RA File Number	05AX04001788 AM23
Licence No and Date	0511015211/10/10/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	98 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00003618AM23
RA File Number	03AX04003286 AM23
Licence No and Date	0311018490/11/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for Personal Hearing along with following information:

1. Applied norms for Propargyl Alcohol varies norms from 0.432 Kg to 0.559 Kg for 1 Kg export.
2. Molecular weight of export item not given with the chemistry.

Case No.	99 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00003631AM23
RA File Number	03AX04003550 AM23
Licence No and Date	0311018496/11/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	100 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00003662AM23
RA File Number	03AX04003632 AM23
Licence No and Date	0311018522/12/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	101 / NC/4/MEET/Nov/202223/13		
Case Status	Case Approved		
Party Name	HEM CORPORATION PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		
HQ File Number	HQRNORM APPLY 00003769AM23		
RA File Number	03AX04003086 AM23		
Licence No and Date	0311018621/17/10/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PERFUMED INCENSE STICKS 9'' (AGARBATTI)	100 NOS	RAW AGARBATTI (Un-perfumed) 9'' Of Relevant specification.	102 NOS
PERFUMED INCENSE STICKS 9'' (AGARBATTI)	100 NOS	RAW AGARBATTI (Un-perfumed) 9'' Of Relevant specification.	102 NOS

RA concerned may check the above condition and their compliance before redemption of AA.

Case No.	102 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022

and Date	
HQ File Number	HQRNORM APPLY 00003988AM23
RA File Number	03AX04003858 AM23
Licence No and Date	0311018969/01/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	103 / NC/4/MEET/Nov/202223/13		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		
HQ File Number	HQRNORM APPLY 00003989AM23		
RA File Number	03AX04003865 AM23		
Licence No and Date	0311018970/01/11/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-			
Export Item	Quantity	Import item	Quantity
Lauryl Alcohol Ethoxylates with 2 moles of Ethylene Oxide (Galaxy MW 252)	1 Kg	Lauryl Alcohol C12-14 / Fatty Alcohol C12-14/Lauryl Myristyl Alcohol	0.68 Kg
		Ethylene Oxide	0.31 Kg
RA concerned may check the above condition and their compliance before redemption of AA.			

Case No.	104 / NC/4/MEET/Nov/202223/13		
Case Status	Case Deferred		
Party Name	AMAR SPLINTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022		
HQ File Number	HQRNORM APPLY 00004002AM23		
RA File Number	33AX04000070 AM23		
Licence No and	3311000952/01/11/2022		

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. Calculation for requirement of inputs (both imported and indigenous) for the manufacture of export item indicating net import content and wastage separately. 2. Complete justification for higher wastage of input, giving stage wise wastage. 3. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	105 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00004187AM23
RA File Number	03AX04003989 AM23
Licence No and Date	0311019078/08/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022 1. As per component of export it contains 80% of 1st import item, while import is 75% only and there is no indigenous input. Please explain. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	106 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00004381AM23
RA File Number	03AX04004011 AM23
Licence No and Date	0311019231/16/11/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Minimum active matter in export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	107 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00004416AM23
RA File Number	03AX04003917 AM23
Licence No and Date	0311019303/17/11/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Please provide complete chemistry, molar weight and yield.
2. Copy of earlier approved NC decision of same items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	108 / NC/4/MEET/Nov/202223/13
Case Status	Case Deferred
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 13 and 08/12/2022
HQ File Number	HQRNORM APPLY 00004697AM23
RA File Number	07AX04001261 AM23
Licence No and Date	0711005825/30/11/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 08.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case